

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-07

New IA-149/2021 New IA-516/2021

IN

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....FINANCIAL CREDITOR

....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 05.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

:

For the Intervener/RP

: Mr. Rishabh Jain, Mr. Gaurav Katiyar Advocates for RP

ORDER

New IA-149/2021 & New IA-516/2021:-

Counsel for the Resolution Professional is present and prayed for exclusion of 215 days from the maximum period of CIRP and to grant extension of 90 days w.e.f. 7th February onwards.

Heard, the Counsel for the Resolution Professional and perused the application along with record placed on the file. On the grounds stated in the application and submissions made, this Authority is satisfied that in the circumstances the IRP could not conduct the CIRP.

Therefore, 215 days are excluded from the maximum period of the CIRP and 90 days' extension is granted w.e.f. 7th February, 2021 onwards with the direction to the Resolution Professional to expedite the process by following the timeline as provided under Regulation 40A and file the reports as prescribed.

Since the IA is allowed.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)